

1	2	3	4	5	6	7	8	9	10
22	Tamil Nadu	309.62	309.62	619.24	166.413	167.900	30.344	4178	2063
23	Tripura	26.34	26.34	52.68	13.180	13.057	11.498	921	459
24	Uttar Pradesh	834.56	834.56	1669.12	685.580	1126.100	67.467	38629	31152
25	West Bengal	306.92	306.92	613.84	139.443	223.903	52.767	10474	3247
26	A&N Islands	11.74	0.00	11.74	7.760	4.990	42.504	39	-
27	D&N Haveli	2.48	0.00	2.48	1.240	1.997	80.524	75	13
28	Daman & Diu	4.62	0.00	4.62	2.310	1.070	23.160	12	12
29	Lakshadweep	1.16	0.00	1.16	0.580	0.010	0.862	12	12
30	Pondicherry	5.00	0.00	5.00	5.000	5.160	103.200	-	-
ALL INDIA		4525.00	4500.00	9025.00	2512.742	5594.66	61.991	199668	94043

[English]

Violation of Master Plan

796. SHRI I.D. SWAMI : Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Petrol pump violates Master Plan" appearing in the "Times of India" dated December 13, 1996;

(b) if so, the facts thereof; and

(c) the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) and (c) The DDA has reported that both the Ashish Service Station located opposite Sarai Kala Khan and Savita Filling Station located to the North of Ashish Service Station referred to in the aforesaid news item are running on private lands notified by DDA for acquisition. The matter is presently sub-judice. DDA has not issued any "No Objection Certificate" to these parties for running petrol pumps.

[Translation]

Subletting of Accommodation

797. SHRI KASHI RAM RANA : Will the PRIME MINISTER be pleased to state :

(a) the number of quarters of each type in General Pool and other pools found sublet by the allottees during each of the last three years and in 1997;

(b) the action taken by the Government to evacuate the illegal occupants and the number thereof;

(c) the present position in regard to the remaining cases;

(d) the action taken by the Government against the allottees mentioned in the part (a) above; and

(e) the action taken against those officers of the Directorate of Estates and his Ministry who were found involved in the malpractice ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) During surprise checks of the quarters under the control of the Dte. of Estates, the following number of quarters were suspected sublet during the past three years :-

1994	-	44
1995	-	372
1996	-	4488
1997	-	176

(Upto 20.2.97)

(b) to (d) As per prescribed procedure, show-cause notices are issued to the allottees of quarters suspected to be subletting for personal hearing before the Competent Authority. After hearing, the competent authority decides as to whether a case of subletting is established or not. In case, the competent authority arrives at a decision that the case of subletting is established, the allotment is cancelled. The allottee has a right to appeal to the Director of Estates. If appeal is rejected, the allottee is required to vacate the quarter. In case of non-vacation of the quarter by the allottee, the case is referred to the Estate Officer for eviction proceedings under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

Apart from cancellation of quarter, disciplinary action